

(c) what is the total amount of the claims of this class of displaced persons?

THE MINISTER FOR FINANCE AND IRON AND STEEL (SHRI T. T. KRISHNAMACHARI): (a) Yes, one such representation has been received.

(b) Yes, Rs. 500.

(c) Government have no information.

REFERENCE TO THE PASSING AWAY OF SHRI SATYAPRIYA BANERJEE

MR. CHAIRMAN: Before I proceed to other business I have to mention to you the passing away of one of our Members, Shri Satyapriya Banerjee. He was a political worker for many years of his life. He was originally in the Congress Non-Cooperation Movement; he was also in the revolutionary party. He became a member of the A.I.C.C. and at the time of his death he happened to be the Chairman of the Forward Bloc (Marxist). Whenever he spoke in the House he was listened to with great respect. His speeches were well prepared, balanced, distinguished and dignified. We all listened to his speeches with great interest. We will miss him very much. I should like you to stand up for a minute as a mark of respect to his memory.

(The House then stood in silence for one minute)

MESSAGE FROM THE PRESIDENT

MR. CHAIRMAN: I have received a letter from the President which reads:

"I have received with great satisfaction the expression of thanks by the Members of the Rajya Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 18th March 1957."

MESSAGES FROM THE LOK SABHA

I. THE APPROPRIATION BILL, 1957

II. THE APPROPRIATION (No. 2) BILL, 1957

III. THE APPROPRIATION (RAILWAYS) BILL, 1957

SECRETARY: Sir, I have to report to the House the following three Messages received from the Lok Sabha signed by the Secretary of the Lok Sabha:—

I

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation Bill, 1957, as passed by Lok Sabha at its sitting held on the 23rd March, 1957.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

II

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (No. 2) Bill, 1957, as passed by Lok Sabha at its sitting held on the 23rd March, 1957.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

III

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha. I am directed to enclose herewith a copy of the Appropriation (Railways) Bill, 1957, as passed by Lok Sabha at its sitting held on the 23rd March, 1957."